

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Interlocutory Application No.2204/2022
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2022
F.No.07.06.2022/NCLAT/UR/02887

In the matter of:

Nandini Constructions Appellant

Versus

Tantia Constructions Ltd. & Anr. Respondents

Appearance: None for the Appellant.

15.07.2022

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 26.05.2022 and the Office after scrutiny of the Memo of Appeal on 07.06.2022, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 08.06.2022. The Appellant re-filed the Memo of Appeal on 05.07.2022. It is stated in the Interlocutory Application (IA) that due to paucity of time, the copies which were not certified were filed and it took time in getting the certified copies of the documents, hence there is delay of 21 days in re-filing the Memo of Appeal, so the same may be condoned.

3. None appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission (fresh case)'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar